

(e) what is the present position at the level of Deputy Director?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) The recruitment rules were amended to provide for direct recruitment of Deputy Director (Cost) to the extent of 25 per cent of the vacancies, filling which by transfer on deputation.

(b) The provision of direct recruitment at the level of Deputy Director (Cost) was made on account of non-availability of officers from the lower grade for promotion to the grade of Deputy Director (Cost) and also with a view to introducing fresh talent at this level.

(c) After the amendment of the Rules, 5 candidates were selected of which 4 joined. All these persons were in Govt./private service before joining the present post.

(d) The shortage at the level of Deputy Director (Cost) were made good to some extent.

(e) Against the sanctioned strength of 52 Deputy Directors (Cost), 34 officers are in position.

Revenue loss due to unrecorded sale and purchase

4283. SHRI KRISHAN LAL SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that the High Seas sale is going on without proper recording of the purchase by the purchaser;

(b) whether the unrecorded sale and purchase means huge loss of income tax revenue to the Centre;

(c) whether Government have taken any remedial measure in this regard;

(d) if so, the details thereof; and

(e) if not, what steps Government propose to take to stop this malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b) No such case involving substantial tax evasion has come to the notice of the Income-Tax Department in the recent past.

(c) to (e) Whenever specific information about such cases is received, appropriate action by way of search, survey, other investigation and enquiry is taken up.

Letter of credit opened by Canara Bank in favour of Refinance Industries Limited

4284. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Canara Bank, Bombay Branch opened letters of credit for Reliance Industries Ltd. for over Rs. 100 crores in 1987-88;

(b) whether it is also a fact that the CBI had established that these letters of credits were back dated, fraudulently, to cheat Government of India's customs revenue; and

(c) if so, what is the present status of the case and what action has been taken so far against Canara Bank officials and the RIL officials?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Canara Bank has reported that no letter of credit for more than Rs. 100 crores was opened by it on behalf of M/s. Reliance Industries Ltd. during the year 1987-88, at their Bombay branch.

(b) and (c) Do not arise.

निर्धनों के लिए कुटीर योजना में संशोधन

4285. श्री राम रत्न राम : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्रामीण क्षेत्र के निर्धन परिवारों के लाभार्थ कुटीर योजना में

समोहन करारे के बावत उत्तर प्रदेश सरकार ने केन्द्र सरकार को 25 जनवरी, 1992 को एक पत्र लिखा था; और

(ख) उस पर केन्द्र सरकार द्वारा क्या कार्यवाही की जा रही है?

वित्त मंत्रालय में राज्य मंत्री (श्री बलबीर सिंह) : (क) और (ख) भारतीय रिजर्व बैंक तथा राष्ट्रीय कृषि तथा ग्रामीण विकास बैंक (नाबोर्ड) न सूचित किया है कि उन्हें उत्तर प्रदेश सरकार के ऐसे किसी प्रस्ताव की जानकारी नहीं है। तथापि, भारतीय रिजर्व बैंक द्वारा जारी किए गए भाग निर्देशों के अनुसार सरकारी क्षेत्र के बैंकों को यह सुनिश्चित करना है कि कमजोर वर्गों, जिनमें कारीगर ग्राम एवं कुटीर उद्योग शामिल हैं, को अग्रिम उनके कुल अग्रिमों का कम से कम 10 प्रतिशत या प्राथमिक क्षेत्र के अग्रिमों का 25 प्रतिशत होने चाहिए। सितम्बर, 1989, सितम्बर, 1990 तथा मार्च, 1991 (अन्ततः उपलब्ध) के अतः की स्थिति के अनुसार कारीगरों, ग्राम एवं कुटीर उद्योग के नाम सरकारी क्षेत्र के बैंकों के कुल बकाया अग्रिम निम्नानुसार थे :-

(रुड़ हपर)

के अन्त के अनुसार	बातों की संख्या	राशि
सितम्बर, 1989	1478725	659.62
सितम्बर, 1990	2424597	754.07
मार्च, 1991	1472603	724.11

FERA violation by Reliance Industries Limited

4286. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that NRIs were permitted to buy shares of Indian Companies in the year 1984-85;

(b) whether it is also a fact that 18 companies registered in Isle of Man and other tax havens bought shares of Reliance Industries worth about Rs. 20 crores;

(c) whether, it is also a fact that these NRI shares were fraudulently, included into the shares holdings of Larsen and Toubro during the year 1990;

(d) whether a corresponding number of marketable lot of shares of Reliance Industries Limited were taken by the then Chairman of L&T; and

(e) If so, what action Government are contemplating into such gross acts of FERA violation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) NRIs and OCBs are permitted to buy shares of Indian Companies from the stock exchanges under the Portfolio Investment Scheme introduced by RBI during the year 1982.

(b) NRIs and OCBs are allowed to participate in the equity capital of Indian companies under Direct Investment Schemes. 12 Overseas Corporate Bodies incorporated in the Isle of Man were permitted by RBI under the Portfolio Investment Scheme to purchase shares of Indian companies during the year 1982-83. As per the information available with RBI they bought 28,56,320 shares of Rs. 10/- each of Reliance Industries Ltd. Subsequently Reliance Industries approached Reserve Bank of India for issue of 'E' series partly convertible debentures (PCD) during the year 1985 to these OCBs on rights basis. RBI permission was granted to issue 1,49,710 PCDs on rights basis amounting Rs. 2,24,56,500 to the above overseas Corporate Bodies.

(c) and (d) L&T purchased 49,28,100 equity shares of RIL in August/September 1989 through BOB Fiscal Services Ltd., There is no information to show whether these shares were held by NRIs.

(e) Enforcement Directorate has no information/material which indicates any acts of FERA violations in this regard.